**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**
**COURT – IV**

**ITEM No. 9**
**NEW IA/1931/ND/2022**
**In**
**IB/299/ND/2020**

**IN THE MATTER OF:**
A.R International ...PETITIONER/APPLICANT
Vs.
M/s PRL Projects & Infrastructure Ltd ...RESPONDENT

**Order under Section 9 of IBC** **Order Delivered on 29.04.2022**

**Coram:**
**SHRI DHARMINDER SINGH**
**HON'BLE MEMBER JUDICIAL**
**MS. SUMITA PURKAYASTHA**
**HON'BLE MEMBER TECHNICAL**

**PRESENT:**
**For the Applicant** : Mr. Rajat Mittal, Advocate
**For the Respondent** : Mr. Dhruv Gupta, Adv.
**For the R.P.** : Apoorv Tripathi and Riya Kalra, counsel for IRP
Mr. Aditya Kumar

**ORDER**

**IA/1931/ND/2022**

IA/1931/ND/2022 has been filed on behalf of the IRP stating that the matter has been settled as arrived between both the parties and the entire payment has been made and the same view has been endorsed by Ld. Counsel for the Operational Creditor Suspended Board of Directors.

In view of the same Ld. Counsel for the Applicant stated that he does not want to proceed with the application and the same be disposed of in view of the settlement. Accordingly, the present IA/1931/ND/2022 stands disposed of with the direction that the CIRP stands withdrawn against the Corporate Debtor. The IRP has stated that the fees has been paid. Accordingly,

Moratorium stands terminated. The Corporate Debtor stands discharged from all obligations and the Suspended Board of Directors shall make the charge of the Corporate Debtor. IRP stands also discharged.

Accordingly, the I.A. stands **disposed of.**

-Sd

**SUMITA PURKAYASTHA**
**MEMBER (TECHNICAL)**

-Sd

**DHARMINDER SINGH**
**MEMBER (JUDICIAL)**

Jyoti